

संदर्भ :CC/RC/ Draft Ancillary Service Regulations, 2021

दिनांक : 13/07/2021

सचिव,
सैंट्रल इलैक्ट्रिसिटी रेगुलेट्री कमीशन (सी.ई.आर.सी.),
तीसरा एवं चौथा तल, चन्द्रलोक भवन,
36, जनपथ, नई दिल्ली - 110001.

विषय - "Draft Central Electricity Regulatory Commission (Ancillary Services) Regulations, 2021".

- Submission of comments/suggestions thereof.

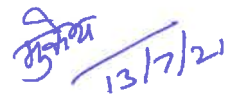
महोदय,

This has reference to public notice No. RA-14026(11)/3/2019-CERC dated 29/05/2021 vide which comments were sought on the subject draft regulations by 15/07/2021.

In this regard, please find enclosed comments/suggestions of POWERGRID on proposed "Draft Central Electricity Regulatory Commission (Ancillary Services) Regulations, 2021".

Thanking you

Yours faithfully,



(Mukesh Khanna)

Chief General Manager (Commercial & Reg. Cell)

Encl:

POWERGRID's comment on subject Regulations

POWERGRID Comments on Draft CERC (Ancillary Services) Regulations, 2021

Sr.	Draft Regulations	Comments
1.	<p><u>Draft Regulations</u></p> <p>4. Scope <i>These regulations shall be applicable to regional entities, including entities having energy storage resources and demand side resources qualified to provide Ancillary Services and other entities as provided in these regulations.</i></p> <p>7. Eligibility for an SRAS Provider <i>(1) A generating station or an entity having energy storage resource or demand side resource, connected to inter-State transmission system or intra-State transmission system, shall be eligible to provide Secondary Reserve Ancillary Service, as an SRAS Provider,</i></p> <p>14. Eligibility for a TRAS Provider <i>A generating station or energy storage resource or demand side resource connected to inter-State transmission system or intra-State transmission system shall be eligible for participation as TRAS Provider, if</i></p>	<p>Draft regulation provides that energy storage resource or demand side resource connected to ISTS or intra-State transmission system shall be eligible to provide Secondary Reserve Ancillary Service, as an SRAS Provider and Tertiary Reserve Ancillary Service, as an TRAS Provider. To promote such services, following enabling regulatory provisions may be provided appropriately in the regulations;</p> <p>1. Draft regulations provide that a SRAS provider can provide minimum response of 1 MW. For new entities, which are not connected to ISTS but wants to provide SRAS and TRAS, requirement of minimum quantum of 50 MW for applying Connectivity to the Grid as per CERC Connectivity Regulations, 2009 may be relaxed.</p> <p>2. Sub-clause (b)(i)(e) of Clause (1) of Regulation 2 of the CERC Connectivity Regulations, 2009 provides the following;</p> <p style="padding-left: 40px;"><i>“(e) Any renewable energy generating station of 5 MW capacity and above developed by a generating company within or outside the premises of its existing generating station of the description referred to in sub-clauses (b)(i)(a) to (cc) of this clause and seeking connectivity to the existing connection point with inter-State Transmission System through the electrical system of the generating station subject to availability of Connectivity capacity in existing station as assessed by CTU.”</i></p> <p>Above option may also be extended to Transmission Service Providers for connecting energy storage resource installed at ISTS Sub Stations to Grid through the electrical system of the Substation.</p>

Approved

POWERGRID Comments on Draft CERC (Ancillary Services) Regulations, 2021

Sr.	Draft Regulations	Comments
		<p>3. In existing CERC (Ancillary Services Operations) Regulations, 2015, following scope is provided</p> <p>4. Scope</p> <p>4.1. <i>These regulations shall be applicable to the Regional Entities involved in the transactions facilitated through short-term open access or medium-term open access or long-term access in inter-State transmission of electricity.</i></p> <p>However, in the instant draft regulation, the regulation does not specify requirement of Access mode i.e. STOA/MTOA/LTA. It is presumed that type of transactions under ancillary services shall not require any type of access. This aspect may be taken care of while finalizing the regulations.</p>

Regulation